

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).2690/2018

(Arising out of impugned final judgment and order dated 11-05-2017 in CRLA No.1959/1989 passed by the High Court Of Judicature At Allahabad, Lucknow Bench, Lucknow)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHANU PRATAP

Respondent(s)

Date : 22-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Vijaya Singh, Adv.
Ms. Aishwarya Mishra, Adv.
Mr. Sushmit Chauhan, Adv.
Mr. Vignesh Singh, Adv.
Ms. Veera Kaul Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR